

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 197  
ANSWERED ON FRIDAY THE 02<sup>nd</sup> FEBRUARY, 2018/  
MAGHA 13, (SAKA)  
NON-COMPLIANCE OF CSR**

**QUESTION**

**197. SHRI DUSHYANT CHAUTALA:  
SHRI M.I. SHANAVAS:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

**कारपोरेट कार्य मंत्री**

**(a) whether there are several companies in the country which are not complying with the Corporate Social Responsibility (CSR), if so, the details thereof along with the complaints received thereon; and**

**(b) the steps/remedial measures taken by the Government against such companies?**

**ANSWER**

**MINISTER OF STATE FOR LAW AND JUSTICE  
AND CORPORATE AFFAIRS**

**(SHRI P. P. CHAUDHARY)**

**विधि और न्याय एवं कारपोरेट कार्य मंत्रालय में राज्य मंत्री**

**(श्री पी. पी. चौधरी)**

**(a) & (b) : Ministry culls out the data of Corporate Social Responsibility (CSR) expenditure from the filings made by the companies. Whenever violation of compliance of relevant provision of the Companies Act, 2013 (the 'Act') regarding CSR is reported, action is taken in terms of the provisions of the Act. Government has so far accorded permission for initiating penal action against 199 companies for non-compliance of provisions of section 135 read with section 134 (3) (o) of the Act.**

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